

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 5/99

Date of Order : 3.3.99

BETWEEN :

G.K.Murthy .. Applicant.

AND

1. The Director,  
Doordarshan Kendra,  
Ramanthapur, Hyderabad.2. The Director General,  
Doordarshan, Mandi House,  
New Delhi.

.. Respondents.

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Counsel for the Applicant .. Mr.P.Bhaskar

Counsel for the Respondents .. Mr.B.N.Sharma

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X A s per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.P.Bhaskar, learned counsel for the applicant  
 and Mr.B.N.Sharma, learned standing counsel for the  
 respondents.

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2. This OA is filed praying for a direction that the applicant is entitled to assume charge as Edit Supervisor w.e.f. 17.12.98 after perusing the order No.20(3)/1/96-S-I, dated 16.12.98 (A-1).

3. When the OA was taken up for admission hearing today the learned counsel for the respondents submits that the applicant is permitted to assume charge as Edit Supervisor. But the learned counsel for the applicant submits that he was permitted to do so only from 7.1.99 instead of 17.12.98 in pursuance to the interim direction given on 5.1.99. The learned counsel for the applicant submits that he will be deemed to have been permitted to assume charge from 17.12.98.

4. In view of the above, the OA is disposed of as infructuous at the admission stage itself permitting the applicant to deem his assumption of charge as Edit Supervisor w.e.f. 17.12.98.

5. No costs.

  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

3/3/99

  
( R.RANGARAJAN )  
Member (Admn.)

Dated : 3rd March, 1999  
(Dictated in OpenCourt)

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